

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/1106/2021**

This the 30th day of July 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Bhagwan Dass (Retired) Aged 63 years, S/o Sh. Basant Ram, R/o Village Aghore, Tehsil Bhalwa, District Jammu-181122.
2. Rajinder Pal, Aged 54 years, S/o Late Sh. Dharmmu Ram, R/o Ekta Vihar Lane No. 7, Gangyal Jammu-180010.
3. Parmanand Aged 58 years, S/o Late Sh. Bindhra Ram Sharma, R/o Patoli, Brahmana, Jammu-181205.
4. Suraj Parkash Aged 53 years, S/o Late Sh. Chaju Ram, R/o Sita Grand Chatta Road Jammu-180003.

.....Applicants

(Advocate:- Mr. Vijay Gupta)

**Versus**

1. Union Territory of J&K through Financial Commissioner, Finance Department, J&K, Govt. Civil Secretariat, Jammu-180001.
2. Excise Commissioner, J&K Govt. Jammu-180006.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**ORDER  
[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

At the outset, learned counsel for the applicants submits that the applicants had furnished a representation dated 17.05.2021 (Annexure No. A VI to the O.A.) to the respondents, however, no action has been taken by the respondents on the same. He further states that the applicants would be satisfied, if a direction is issued to the respondents to take a decision on the aforementioned representation within a stipulated time frame.



2. We have heard Mr. Vijay Gupta, learned counsel for the applicants and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.

3. Looking to the limited prayer made by the learned counsel for the applicants, the O.A. is disposed of with direction to the respondents to take a decision on the representation dated 17.05.2021 (Annexure No. A VI to the O.A.) by passing a reasoned and speaking order and communicate the decision so taken to the applicant within a period of two months from the date of receipt of a certified copy of this order.

4. It is made clear that we have not entered into the merits of the case.

5. No order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Arun...*